BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 340/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

Name of the Company:

Nitin Hasmukhlal Parikh

(Diamond Power Transformers Ltd.)

Madhya Gujarat Vij Company Ltd. & Ors.

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

1. RituRaj Meena

Advocate Respondent Ribbe

2. IShen P. Shuh

Advointe fettition

ORDER

Learned Advocate Mr. Ishan Shah present for Applicant(IRP). Learned Advocate Mr. Ritu Raj Meena present for Respondent no. 1 (MGVCL) in IA 340/2017.

Learned Advocate Mr. Ritu Raj Meena filed Vakalatnama for Respondent no. 1.

Objections filed by Respondent no. 1 (MGVCL).

Applicant is directed to serve notice of date of hearing to Respondent no. 2 and 3, shall file proof of service.

Respondent no. 2 and 3 shall file objections, if any, within one week serving copy in advance to other side.

List the matter on 06.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Marsur

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.